CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH <u>ALLAHABAD</u>

This the 21st day of MARCH 2018.

ORIGINAL APPLICATION NO. 272 OF 2018

HON'BLE MR. JUSTICE DINESH GUPTA, MEMBER (J).

 Gyan Chandra Yadav S/o Late Indrajeet Yadav R/o Village Raghunathpur, Post-Harpur Budhahat, Tehsil Sahjanwa, District Gorakhpur.

.....Applicant

VERSUS

- 1. Union of India through its General Manager, North East Railway, Gorakhpur.
- 2. Divisional Railway Manager (P), North Easter Railway, Lucknow.
- 3. Assistant Divisional Engineer/Line, Rail Path, North East Railway, Lucknow.
- 4. Assistant Section Engineer, Rail Path Jarwal Road, North East Railway, Lucknow.

.....Respondents

Advocate for the Applicant : Shri Amit Kumar Singh

Advocate for the Respondents: Shri R D Kishore

ORDER

Shri S.P Mishra, proxy for Shri Amit Kumar Singh, counsel for the applicant and Shri R.D. Kishore, counsel for the respondents are present.

2. Learned counsel for the applicant submitted that the father of the applicant died on 30.09.2011. Thereafter, the applicant moved various representation/application to the respondents requesting for payment of D.C.R.G. of the father of the applicant. The last representation was dated 28.10.2017. However, the respondents have not taken any decision in this regard till date. He further submitted that the grievance of the applicant would be met, if a

direction is issued by the Court to the respondents to take a decision on representation by passing a reasoned and speaking order within a stipulated time frame.

- 3. Learned counsel for the respondents submitted that he is not aware whether any such application has been furnished by the applicant or not and whether the same is pending before the respondents or not. He prays for some time to ascertain the facts.
- 4. No useful purpose will be served in keeping the O.A. pending. Accordingly, the respondent no 3/competent authority is directed to decide the representation dated 28.10.2017 by passing a reasoned and speaking order within three months from the date of receipt of certified copy of this order. The decision taken by the respondents on the representation be communicated to the applicant in writing.
- 5. With the above direction, the O.A. is disposed of. It is made clear that we have not entered into the merits of the case. No order as to costs.

(JUSTICE DINESH GUPTA) MEMBER-J

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